



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १३(४)]

सोमवार, मार्च १८, २०२४/फाल्गुन २८, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००]

असाधारण क्रमांक ३७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police (Amendment) Act, 2024 (Mah. Act No. XXI of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXI OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th March 2024.)

An Act further to amend the Maharashtra Police Act.

XXII of
1951.

WHEREAS it is expedient further to amend the Maharashtra Police Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Police (Amendment) Act, 2024. Short title.

XXII of
1951.

2. In section 2 of the Maharashtra Police Act (hereinafter referred to as "the principal Act"), in clause (14A-1), after the words "Highway Traffic" the words "Department, Police Communication, Information Technology and Motor Transport Department" shall be inserted.

Amendment of
section 2 of
XXII of 1951.

Amendment of
section 22J-3 of
XXII of 1951.

3. In section 22J-3 of the principal Act, in sub-section (1), after the words “Highway Traffic” the words “Department, Police Communication, Information Technology and Motor Transport Department” shall be inserted.